

GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 130/2001.....

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SECTION OFFICER (Judl.)

FORM NO.4
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::: GUWAHATI

Applicant (s)	Original	ORDER SHEET	
	APPLICATION NO	130	OF

Respondent(s) Mr. P. I. Jones

Advocate for Applicant(s) Mr. Adil Ahmed

Advocate for Respondent (v) **SGSC**

Notes of the Registry Date Order of the Tribunal

This application is in form
but not in proper presentation
Petition No. 86422691
M.P. 1
for I.S. 521
IPO/86/ No 86422691
Dated 2.4.2001

Order of the Tribunal

Heard Mr. A. Ahmed learned counsel for the applicant and Mr. A. Deb Roy, Sr. C.G.S.C for the respondents.

In this application the applicant has assailed the order of transfer dated 18.12.98 by which the 15 others officers also transferred. On the ground of delay alone the application is dismissed. There shall however, no order as to costs.

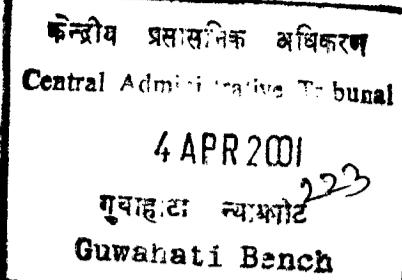
23:3, 2021

Vice-Chairman

copy of the order
has been sent to the
D.P.C.C. for issuing the
same to the L/S.D.s.
for the printing.

1m

219/02



223
4/4/01

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH AT GUWAHATI.**

(AN APPLICATION UNDER SECTION 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. 130 OF 2001.

Shri Jagdish Tiwari ..Applicant.

-Versus-

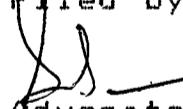
Union of India & Others

.. Respondents.

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Filed by


 Advocate (Hsic Ahmed)

Filled by
 Shri Jagdish Tiwari (Applicant)
 Through
 Advocate
 (Adv. Amrit)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GAUHATI BENCH AT GAUHATI.

(AN APPLICATION UNDER SECTION 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985.)

ORIGINAL APPLICATION NO. OF 2001.

B E T W E E N

Shri Jagdish Tiwari
Assistant Post Master (on Medical
Leave), Shillong G.P.O.,
Quarter No. PB-III, B/23,
Banasree Postal Complex,
Shillong-793003.

-AND-

- 1] Union Of India, represented by the Secretary to the Government of India, Ministry of Communication, Department of Posts, New Delhi.
- 2] The Chief Postmaster General, N.E. Circle, Shillong- 793001.
- 3] The Senior Superintendent of Post Offices, Meghalaya Division, Shillong-793001.

. . Respondents.

1. DETAILS OF THE APPLICATION:

PARTICULARS OF THE ORDER AGAINST
WHICH THE APPLICATION IS MADE:

This instant application is made for modification and alteration of impugned transfer order No. B 1-Rotational/TFR/III dated 18-12-1998 issued by the Respondent No. 3 to the applicant for transferring him from Shillong to Ladrymbia.

2. JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE

Facts of the case in brief are given below:

4.1 That your humble applicant is a citizen of India and as such, he is entitled to all the rights and privileges guaranteed under the Constitution of India.

4.2. That your applicant was appointed as Postal Assistant in the Chief Post Master General, N.E. Circle. He was promoted to the post of H S-G-II(BCR) vide Memo No. B 1-41/R(Staff)/CORR/II dated 01-07-1997. He was transferred and posted at Shillong G.P.O. as Assistant Post Master vide Order No. B 1 Rotational/TFR/III dated 03-04-1998.

Annexure- A is the photocopy of promotion order vide Memo No. B 1-41/R(Staff)/CORR/II dated 01-07-1997.

Annexure- B is the photocopy of transfer order No. No. B 1 Rotational /TFR/III dated 03-04-1998.

4.3. That your applicant begs to state that he was again transferred on rotational transfer to Ladrymbai vide Office Order No. B1-Rotational/TFR/III dated 18-12-98. It may be stated that he has served only for 8(eight) months at Shillong and he has again been transferred to Ladrymbai (Meghalaya).

Annexure-Ca is photocopy of Office Order No. B1-Rotational/TFR/III dated 18-12-98.

4.4 That your applicant begs to state that he has been suffering from diabetes (blood Sugar) since December 1993. Moreover, his wife has also been suffering from kidney trouble since 1997. He has filed a representation before the Respondent No. 3 on

22-12-1998 in this regard for reconsideration of his transfer from Shillong to Ladrymbai. One of the kidneys of his wife has been removed by Christian Medical College & Hospital, Vellore in the month of February 2000. Now another kidney of the wife of the applicant has also been infected. Hence, she is under constant medical treatment and care at Shillong Hospital under the Supervision of Christian Medical College and Hospital, Vellore.

Annexure-D is the photocopy of Medical Report dated 04-10-1997 issued by the Medical Superintendent (JT. DHS) Shillong.

Annexure-E is the photocopy of representation submitted by the applicant before Respondent No. 3.

Annexure- F is the photocopy of Medical reimbursement bill of the applicant's wife.

4.5 That your applicant begs to state that the Respondent No. 3 did not consider his representation dated 22-12-98 and your applicant was compelled to go on medical leave since his transfer order. Now he is on Medical leave without pay.

It is pertinent to mention here that the Ministry of Communication, Department of

Post has issued an Office Memorandum No. 141-1/99-SPB-II dated 23rd March 1999 regarding Rotational Transfers policy guidelines for the year 1999-2000. In the said Memorandum it has been stated that restriction has been imposed regarding Rotational transfer except one office to another office at the same station where no T.A. expenditure is involved. It may be stated that Ladrymbai, i.e., the place of posting of the applicant is about 60 (sixty) kilometer away from Shillong.

Annexure-G is the photocopy of Office Memorandum No. 141-1/99-SPB-II dated 23rd March 1999.

4.6 That the applicant begs to state that he had submitted an application before the Respondent No. 2 for deputation temporarily for the post of Assistant Under the Office of the Deputy Director (Accounts) Postal, Shillong on 10-12-1999 but the same has not been considered by the Respondents.

Annexure-H is the photocopy of the letter dated 10-12-1999 submitted by the applicant.

4.7 That your applicant begs to state he and particularly his wife needs constant and regular treatment and medicine at Shillong. At Ladrymbai there is no such suitable medical facilities being a remote place.

4.8 That your applicant begs to state that he has submitted advance TA Bill before the Respondent No. 3 on 16-02-2001 for his wife's further medical treatment at C.M.C.H., Vellore.

Annexure-I is the photocopy of, TA Bill dated 16-02-2001.

4.8 That your applicant begs to state that his case is different and it is a real fact that the applicant's wife is seriously ill since 1997 due to kidney problem. She needs constant medical care and treatment, which is available at Shillong.

4.9 That the applicant submits that there are still available vacancies at Shillong G.P.O. and also under the Offices of the Respondents No. 2 & 3. But most surprisingly the Respondents have issued transfer Order of the applicant against the Govt. Circular and transfer policy. Your applicant has got reason to belief that the Respondents are resorting the colourable exercise of power to accommodate the person of their interest.

4.10 That your applicant submits that the procedure adopted by the authority in the case of applicant is discriminatory, mala fide, illegal and without jurisdiction. Your applicant further submits that due to indifferent attitude and partiality adopted by the Respondent No.3 with regard to transfer of the applicant. He has suffered much both

financially and mentally and now he is on medical leave without pay due to non-consideration of representation of the applicant in time. The career prospect as well as his entire family is going to be ruined.

4.11 In view of the facts and circumstances it is a fit case for passing interim order protecting the interest of the applicant.

4.12 That this application is filed bona fide and for the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1 For that, due to the above reasons narrated in detail transfer order of the applicant in *prima facie* is illegal, mala fide, arbitrary and without jurisdiction.

5.2 For that, the applicant's genuine case has not been considered by the Respondent No. 3. As such, the actions of the Respondents are illegal and mala fide and as such the impugned transfer order is liable to be set aside and quashed.

5.3 For that the Respondents have measurably failed to apply their mind for reconsideration of the applicant's transfer. As such, the actions of the respondents are liable to be set aside and quashed.

5.4 For that the applicant's wife being a serious kidney patient he cannot move to a far remote hilly area and as such, his transfer should be re-considered by the respondents for posting at Shillong.

5.5 For that, the action of the Respondents is highly illegal, arbitrary and also regarding transfer of the applicant outside Shillong.

5.6 For that, the action of the Respondents is arbitrary, mala fide and discriminatory with an ill motive and as such, the impugned transfer order may be reconsidered.

5.8 For that, the Respondents before transferring the applicant ought to have considered the applicant's genuine case and as such, the impugned transfer order is bad in the eye of law and is liable to be set aside and quashed.

5.9 For the, in any view of the matter the action of the respondents are not sustainable and hence the same is liable to be set aside and quashed.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicant most respectfully prays that your Lordship may be pleased to admit this petition and may be pleased direct the respondents to give the following reliefs:

8.1 That the impugned Transfer order vide No. B 1-Rotational/TFR/III dated 18-12-1998 issued by the Respondent No.3 transferring the applicant from Shillong G.P.O. to Ladrymbai may be set aside and a fresh order of modification of transfer may be issued reconsidering the case of the applicant.

h

8.3 To pass any other relief or reliefs to which the applicant may be entitled and as may be deemed fit and proper by the Hon'ble Tribunal.

8.4 Cost of the application.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of the application the applicant most respectfully prays that Your Lordship may be pleased to pass an interim order by way of suspending the impugned Transfer order vide No. B 1-Rotational/TFR/III dated 18-12-1998 issued by the Respondent No.3 transferring the applicant from Shillong G.P.O. to Ladrymbai with further direction to allow the applicant to continue at Shillong G.P.O.

10. Application Is Filed Through Advocate.

11. Particulars of I.P.O.:

I.P.O. NO. 5G 422691

Date Of Issue 19.3.2001

Issued from Guwahati G.P.O.

Payable at Guwahati G.P.O

12. LIST OF ENCLOSURES:

As stated above.

.. Verification.

VERIFICATION

I, Shri Jagdish Tiwari, Assistant Post Master (on Medical Leave), Shillong G.P.O., Quarter No. PB-III, B/23, Banasree Postal Complex, Shillong-793003 do hereby solemnly verify that the statements made in paragraphs 4.1, 4.6, 4.7, 4.8 are true to my knowledge those made in paragraphs 4.2, 4.3, 4.4, 4.5, 4.8, are being matters of records are true to my information derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and I have not suppressed any material facts.

And I sign this verification today on this the 4th day of April, 2001 at Guwahati.

Jagdish Tiwari
Declarant.

ANNEXURE - A

Subject: O.I.C. /
S/O / Staff Officer / B.G.O. /
BILLING - 733001.

No. B1-41/8 (Staff/Corr/II). Dtd at Shillong-1, the 1st July '97.

In pursuance of the Chief Postmaster General
N.C. Circle memo. No. Staff/14-1/94 dtd 17-6-97 the following
officials are promoted to the grade of BSC IX under P.C.P.
scheme in the scale of Rs. 1600-50-2300 EB-50-2660/- w.e.f
the dates mentioned against each and posted in the offices
where they are presently working until further orders.

This officials may exercise option for choosing
dates of fixation of pay on promotion within one month of
joining under the provision of At-22.

Name of the officials with designation	Date of effect
1. Hari, Jagdish Tiwari I.A. Shillong GPO	1-7-97
2. Hari, Deepak Kaur I.A. Shillong GPO	1-7-98

Shillong
Central Post Offices
Meghalaya Division
Shillong-733001.

Copy to :-

- 1-2. The Chief Postmaster General (Staff/batt) N.C.
Circle, Shillong.
3. The Sr. Postmaster, will GPO for information
necessary action.
- 4-5. The officials concerned.
- 6-7. The P/Fs.
- 8-9. C/C. Spare.

Shillong
Central Post Offices
Meghalaya Division
Shillong-733001.

Approved
Shillong
Approved

for Personal file

No. B1-Rotational/Ifr/III

Dtd, at Shillong-1, The 03-4-98.

The following transfer and posting order is issued to have immediate effect.

1. Shri.Jagdish Lewari P/ (HSG-II) Shillong GPO is hereby posted as APM Shillong GPO vice Smt.Nithila Roynee.
2. Smt.Nithila Roynee APM Shillong GPO being relieved will join as SPM Nongthymmai S.O.
3. Shri.Hiralal Acharjee P/A Tura H.C. is transferred and posted as SPM Ampati S.O. relieving Shri.Lankeshwar Barman.
4. Shri.Lankeshwar Barman. (L/R) offg.SPM Ampati S.O. being relieved will join as P/A Garobadha S.O. and will continue as such, until further orders.

*Mr. Supdt. of Post Offices
Meghalaya Division
Shillong-793001*

Copy to:-

1. The Sr.Postmaster Shillong GPO for information and necessary action.
2. The Postmaster Tura H.O.
- 3-4. The Sub Postmaster Ampati/Nongthymmai S.O.
- 5-8. The officials concerned.
- 9-12. The P/Fs.
- 13-14. O/C/Spare.

*Mr. Supdt. of Post Offices
Meghalaya Division
Shillong-793001*

/M/C/S/

*Absts
S
Anroute*

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13. Shri. Dhrubajyoti Palit SPM Dobasipara S.O. is transferred and posted as SPM Rongjeng S.C. vice Shri. Gouranga Suklabaidya.
14. Shri. G. Suklabaidya SPM Rongjeng S.O. is transferred and posted as SPM Mendipather S.O. relieving Shri. Opingson Samare (L/R) who will join at Tura H.O. as L/R.
15. Shri. Chakra Bahadur Rai SPM Mahendraganj S.O. is transferred and posted as SPM Resubelpara S.O. vice Shri. Sushanta Chanda.
16. Shri. Sushanta Chanda SPM Resubelpara S.O. is transferred and posted as SPM Mahendraganj S.O.

The officials at Sl.1,4,9 and 12 will move first being relieved on office arrangement late by 31-12-98. The SDIPO's East Garo Hills Sub Dn, Williamnagar is requested to make arrangement to relieve Shri. Sushanta Chanda, SPM Resubelpara S.O. within 31-12-98.

~~Sr. Supdt, of Post Offices
Meghalaya Division
Shillong-793001~~

Copy to

1. The Sr. Postmaster Shillong GPO for information and necessary action.
2. The Postmaster Tura H.O. for information and necessary action.
- 3-8. All the ASPO's and SDIPO's under Meghalaya Dn.
- 9-22. The SPM Ladrymbai/Mawphlang/Jowai/Banasree/Rynjah/Mawkyrwat/Mairang/Upper Shillong/Dobasipara/Rongjeng/Resubelpara/Mahendraganj/Mendipather/Williamnagar.
- 23-38. The officials concerned.
- 39-54. The P/Fs of the officials concerned.
- 55-56. O/C / Spare.

~~Sr. Supdt, of Post Offices
Meghalaya Division
Shillong-793001~~

/M/C/S/
181298.

*Attdt
JL
Attdtate*

DEPARTMENT OF POST - INDIA
O/O THE SR. SUPDT. OF POST OFFICES : MEGHALAYA DIVISION
SHILLONG - 793001.

No. B1-Rotational / Tfr/III: Dtd at Shillong-1, the 18-12-98.

The following rotational transfer and posting order is issued to have immediate effect.

1. Shri. Sitangshu Chakraborty APM Shillong GPO is transferred and posted as Postmaster Tura H.O. vice Shri. Premodhar Borgahain.
2. Shri. P. Borgahain Postmaster Tura H.O. is transferred and posted as SPM Williamnagar S.O. vice Shri. Romen Das.
3. Shri. Romen Das SPM Williamnagar S.O. is transferred and posted as APM Tura H.O.
4. Shri. Jagdish Tiwari APM Shillong GPO is transferred and posted as SPM Ladrymbai S.O. vice Shri. Bal Bahadur Chettri.
5. Shri. B.B. Chettri SPM Ladrymbai S.O. is transferred and posted as SPM Mawphlang S.O. Vice, Shri. First Bornson Nongkhaw.
6. Shri. F.B. Nongkhar SPM Mawphlang S.O. is transferred and posted as SPM Mawkyrwat S.O. vice Shri. Saibor Kharbudnah.
7. Shri. Saibor Kharbudnah SPM Mawkyrwat S.O. is transferred and posted as SPM Mairang S.O. vice Shri. Elphinstone Hynniewta.
8. Shri. E. Hynniewta SPM Mairang S.O. is transferred and posted as D/A Upper Shillong S.O. vice Smt. Biled Marbaniang. Smt. B. Marbaniang P/A Upper Shillong S.O. being relieved will join as P/A Shillong GPO.
9. Smt. Betrice Lakiang P/A Jowai S.O. is transferred and posted as SPM Banasree S.O. vice Smt. Minati Das.
10. Smt. Minati Das SPM Banasree S.O. being relieved by Smt. B. Lakiang will join as SPM Rynjah S.O. vice Smt. Gouri Bhattacharjee.
11. Smt. Gouri Bhattacharjee SPM Rynjah S.O. being relieved will join as APM Shillong GPO.
12. Shri. Shivjee Prasad B/A Rura H.O. is hereby posted as SPM Dobasipara S.O. vice Shri. D. Palit.

...2/-

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- 2 -

13. Shri. Dhrubajyoti Palit SPM Dobasipara S.O. is transferred and posted as SPM Rongjeng S.O. vice Shri. Gouranga Suklabaidya.
14. Shri. G. Suklabaidya SPM Rongjeng S.O. is transferred ~~xx~~ and posted as SPM Mendipather S.O. relieving Shri. Opingson Samare (L/R) who will join at Tura H.O. as L/R.
15. Shri. Chakra Bahadur Rai SPM Mahendraganj S.O. is transferred and posted as SPM Resubelpara S.O. vice Shri. Sushanta Chanda.
16. Shri. Sushanta Chanda SPM Resubelpara S.O. is transferred and posted as SPM Mahendraganj S.O.

The officials at S.1.1,4,9 and 12 will move first being relieved on office arrangement latest by 31-12-98. The SDIPO's East Garo Hills Sub Dn, Williamnagar is requested to make arrangement to relieve Shri. Sushanta Chanda, SPM Resubelpara S.O. within 31-12-98.

Sr. Sundt, of Post Offices
Meghalaya Division
Shillong-793001.

Copy to

1. The Sr. Postmaster Shillong GPO for information and necessary action.
2. The Postmaster Tura H.O. for information and necessary action.
- 3-8. All the ASPO's and SDIPO's under Meghalaya Dn.
- 9-22. The SPM Ladrymbai/Mawphlang/Jowai/Banasree/Rynjah/Mawkyrwat/Mairang/Upper Shillong/Dobasipara/Rongjeng/Resubelpara/Mahendraganj/Mendipather/Williamnagar.
- 23-38. The officials concerned.
- 39-44. The P/Fs of the officials concerned.
- 55-56. O/C. / Sparc.

Sr. Sundt, of Post Offices
Meghalaya Division
Shillong-793001

/M/C/S/
181298.

Abst
Abst
Abst

ICE OF THE MEDICAL SUPERINTENDENT (JT.DHS) G.D.HOSPITAL, SHILLONG.

20

No. 9/MRD/ST/GDH/97/

Dated Shillong the 11-10-97

To,

The Director of Health Services (MI)
Meghalaya, Shillong.

Subj:- Medical treatment at the Christian Medical College, Vellore.

Madam,

I have the honour to say that Smti Shashibala Devi, Wife of Shri Jagdish Tiwari, postal Assistant, G.P.O. Shillong who has under treatment of Dr M. Borthakur, General Surgeon, G.D. Hospital, Shillong is a case of Non functioning (R) Kidney with hydronephrosis (L) Kidney. As there is no facilities provided in the state, I would like to request you kindly to refer the case to the above institution for further investigation and treatment as advised by the said expert (Copy enclosed).

Your necessary approval with an escort and travel by train (1st class) may kindly accorded from your end at an early date.

Yours faithfully,


Medical Superintendent (JT.DHS)
Ganesh Das Hospital, Shillong.

Enclo: 1 copy

Memo No. 9/MRD/ST/GDH/97 / 2/20 Dated Shillong the 11-10-97

Copy forwarded for information and necessary action to:-

The post Master General, G.P.O, Shillong.


Medical Superintendent (JT.DHS)
Ganesh Das Hospital, Shillong.


Attest

Amount

To

- 19 -

ANNEXURE - E

The Sr. Supdt. of Post Offices,
Meghalaya Division,
Shillong-793 001.

(THROUGH PROPER CHANNEL)

Sub:- ROTATIONAL TRANSFER AND POSTING ORDER & CASE OF
SHRI JAGDISH TIWARI, A.P.M., SHILLONG G.P.O.

Sir,

Kindly refer to your letter No. BI-Rotational/Tfr/III dated 18.12.98. In this connection, I have approached your honour on the above subject for favour of sympathetic consideration.

2. That Sir, I was promoted to HSG-II (BCR) and posted at Shillong G.P.O. as A.P.M. vide Memo No. BI-41/R(Staff)/Corr/II dated 1st July '97. Of late, I have received another memo of rotational transfer as referred to above containing order of my transfer and posting as SPM, Ladrymbai S.O. On receipt of said memo I have compelled to approach your honour with folded hands praying for remedy on extreme compassionate grounds :-

(a) That Sir, I have been suffering from Diabetes (Blood Sugar) since Dec '93 and till date I have been under prolonged treatment of P&T Dispensary, Ramkrishna Mission and such other different medical units stationed at Shillong. However, in such a condition of ill health, I have been sincerely and punctually carrying out my official duties with utmost satisfaction of the superior authorities. But, I am sorry to inform you that my movement (transfer) from Shillong will definitely interrupt in my treatment and will cause more detrimental to my ill health. Besides, regular check on blood sugar is being done in consultation with the attending doctor. In this connection, doctor has also suggested me not to move from Shillong in any case.

(b) That Sir, my wife has been suffering from Kidney trouble and her case has been forwarded to Vellore for further treatment. As advised by doctor, she is supposed to visit Vellore frequently for routine check up.

(c) That sir, my sons and daughter are studying at Shillong and all of them are appearing different final Examinations within a short spell of time.

3. Under the above circumstances, I pray your honour to kindly stop implementation of the above mentioned order of transfer and posting enabling me to undergo routine check-up of blood sugar, check-up of kidney in respect of my wife at Vellore and to complete ensuing examinations of children. If desired your honour may transfer me to any Post Office stationed at Shillong and thus save the poor souls for which entire family will highly be grateful to you Sir.

Sd/- -/1/c.

Yours faithfully,

Dtd. at Shillong,
the 22.12.98.

(JAGDISH TIWARI)

Advance copy to :- Sr. Supdt. of P.Os, Shillong.

A.P.M., Shillong G.P.O.

(JAGDISH TIWARI)

*Atto (J)
Jagdish Tiwari
Parde*

केन्द्रीय सरकारी कर्मचारियों तथा उनके परिवार की डाक्टरी परिचर्या और/या इलाज पर हुए डाक्टरी खर्चों की वापसी का दस्ता करने का आवेदन-पत्र
Form of application for claiming refund of medical expenses Incurred in connection with Medical attendance and/or treatment of Central
Government servants and their families

ध्यान दीजिए:—हर रोगी के लिए अलग फार्म भर जाना चाहिए/N.B.—Separate form should be used for each patient

1. सरकारी कर्मचारी का नाम और पद (साफ अक्षरों में)

Name and designation of the Government servant (in block letters)

JAGDISH TIWARI PA SHILLONG G.P.O.

2. किस कार्यालय में काम कर रहा है/Office in which employed.

Shillong G.P.O.

3. शाधारगूत नियमों में नीतन या दी गई परिभाषा के अनुसार रारामी पार्सलारी का नीतन, यदि शान्त या दी गई उपलब्धियाँ हों तो उन्हें शालगरे दिखाया जाना चाहिए/Pay of the Government servant as defined in the Fundamental Rules and any other emoluments which should be shown separately.

Rs. 5590/-

4. नौकरी का स्थान/Place of duty

Shillong

5. निवास का वास्तविक पता/Actual residential address

Postal colony Sonamree, Shillong-3

6. रोगी का नाम और सरकारी कर्मचारी से उसका/उसकी संबंध

Name of the patient and his/her relationship to the Government servant

ध्यान दीजिए:—यदि बीमार बच्चा हो तो उसकी उम्र भी लिखी जाए/N.B.—In the case of children state age also.

Shashi Bala Devi wife

7. रोगी किस स्थान पर बीमार पड़ा/Place at which the patient fell ill

Shillong

8. दाये वीरे रकम का व्यौदा/Details of the amount claimed—

I. डाक्टरी परिचर्या/MEDICAL ATTENDANCE—

(i) निम्नलिखित बातों का नीतेश करते हुए परामर्श की फीस/Fees for consultation Indicating—

(क) जिस चिकित्सा अधिकारी से परामर्श लिया गया है, उसका नाम और पद तथा उस अस्पताल या औषधधालय का नाम जिससे वह अधिकारी संबद्ध है।

(a) the name and designation of the medical officer consulted and the hospital or dispensary to which attached.

(ख) कितनी बार और किस जिस तारीख को परामर्श लिया गया और हर परामर्श के लिए कितनी कितनी फीस दी गई है।

(ब) the number and dates of consultations and the fee paid for each consultation.

(ग) कितनी सुझावों किन किन तारीखों को लगी और हर सुझाव के लिए कितनी फीस देनी पड़ी।

(c) the number and dates of Injections and the fee paid for each Injection.

(ध) क्या परामर्श और/या सुझाव अस्पताल में ली गई या चिकित्सा अधिकारी के परामर्श कक्ष में या रोगी के निवास स्थान पर।

(द) whether consultation and/or Injections were held at the hospital, at the consulting room of the medical officer or at the residence of the patient.

(ii) रोग का निदान करते समय किए गए विकृति-वैश्वानिक, विकिरण, विकिरण-वैश्वानिक और ऐसे ही दूसरे परीक्षण का खर्च लिखिए और निम्नलिखित बातों नंतराईप्रे—

Charges for pathological, bacteriological, radiological or other similar tests undertaken during diagnosis indicating—

(क) अस्पताल या प्रयोगशाला का नाम जहां परीक्षण हुए, और

(द) the name of the hospital or laboratory where the tests were undertaken, and

(ख) क्या कोई परीक्षण प्राथिकूल चिकित्सा परिचारक की सलाह पर हुए, यदि हाँ तो उसका प्रमाण-पत्र इसके साथ लगाएं/ (b) whether the tests were undertaken on the advice of the authorised medical attendant, if so, a certificate to that effect should be attached.

(ग) बाजार से खरीदी गई दवाओं का मूल्य/(c) costs of medicines purchased from the market

(दवाओं की सूची, नकद-पत्र और अत्यधिकारी प्रमाण-पत्र साथ लगाएं)

(List of medicines, cash memos & the essentiality certificates should be attached.)

II. अस्पताली इलाज/HOSPITAL TREATMENT—

अस्पताल का नाम/Name of the hospital,

अस्पताली इलाज के खर्च—निम्नलिखित खर्चों का अलग-अलग नीतेश कीजिए—

Charges for Hospital treatment Indicating separately the charges for—

(i) आवास का/ Accommodation

(यह लिखें कि क्या आवास सरकारी कर्मचारी के वर्तमान वेतन या हैसियत के अनुरूप ही था यदि नहीं तो इस आराय का एक प्रमाण-पत्र दें कि जिस प्रकार के आवास के लिए सरकारी कर्मचारी हक्कार था यह उपलब्ध नहीं था।)

(State whether it was according to the status or pay of the Government servant and in cases where the accommodation is higher than the status of the Government servant a certificate should be attached to the effect that the accommodation to which he was entitled was not available)

(ii) खुणक/Dict.....

(iii) शस्त्रयक्तिया या डाक्टरी इलाज दालनीरोध

Surgical operation or medical treatment or confinement

(iv) विकृति-वैश्वानिक, जीवाणु-वैश्वानिक, विकिरण-वैश्वानिक या अन्य परीक्षण यह ज्ञाने भी यत्ताई जाए/ Pathological bacteriological other similar tests indicating—

*Attested
B. K. Bhowmik*

(क) अस्पताल या प्रयोगशाला का नाम जिसमें परीक्षण हुए
 (द) the name of the hospital or laboratory at which tests undertaken.
 (ज) क्या ये परीक्षण कार्यपारी चिकित्सा अधिकारी की सलाह से अस्पताल में हुए? यदि हाँ तो इस आशय का प्रमाण-पत्र साथ लगाएं।
 (ब) Whether tests undertaken on the advice of the medical officer in charge of the case at the hospital. If so a certificate to that effect should be attached.
 (व) दवाएं/Medicines
 (vi) विशेष दवाएं/Special medicines.....
 (दवाओं की सूची शक्ति पत्र विवरण तथा प्रमाणपत्र में लगाएं।)
 (List of medicines, cash memos and the essentiality certificate should be attached)

(vii) साधारण उपचर्या/Ordinary nursing.....
 (viii) विशेष उपचर्या यानी रोगी के लिए विशेष रूप से नर्ते लगाई गई। यह लिखें कि जो नर्ते लगाई गई उनके लिए अस्पताल में इनके कार्यपारी चिकित्सा अधिकारी ने सलह दी थी या सरकारी कर्मचारी चिकित्सा या रोगी की प्रार्थना पर नियुक्त की गई। पहली याती रिति होने पर कार्यपारी चिकित्सा अधिकारी या प्रमाण-पत्र साथ में लगाया जाना चाहिए जिस पर चिकित्सा-अधिकारी के प्रतिक्रिया थी हो।
 Special nursing i.e. nurses specially engaged for the patient. State whether they were employed on the advice of the medical officer-in-charge of the case at the hospital or at the request of the Government servant or patient. In the former case a certificate from the medical officer-in-charge of the case countersigned by the Medical Superintendent of the hospital should be attached..

(ix) एम्बुलेंस खर्च (कहाँ से कहाँ तक यात्रा की गई या लिखें)
 Ambulance charge (State the journey—to and from undertaking)

(x) और दूसरे खर्च यानी बिजली की रोशनी, पंखा हीटर, वातानुकूल आदि के खर्च। यह भी लिखें कि ये सुविधाएं साधारणतः सभी रोगियों को दी जाती हैं और रोगी की विशेष इच्छा पर कोई चोज नहीं दी गई। Any other charges e.g. charges of electric light, fan, heater, air-conditioning etc. State also whether the facilities normally provided to all patients and no choice was left to the patient.

टिप्पणी 1. यदि मरत मंत्री सेवा चिकित्सा फरियर्स नियमावली 1938 के नियम 3 [रुल 3 आफ दि सैकेन्ट्री आफ स्टेट्स सर्विस (एम० ए०) रुल्स, 1938] के अनुसार या केन्द्रीय सेवा (चिकित्सा परिचर्या) नियमावली 1944 के नियम 7 के (रुल 7 आफ दि सी० एस०) (एम० ए०) रुल्स 1944] के अनुसार यदि इलाज सरकारी कर्मचारी के निवास स्थान पर ही हुआ हो तो उसका विवरण दें और इन नियमों के अन्तर्गत अपेक्षित चिकित्सा परिचायक का प्रमाण-पत्र साथ लगाएं।

Notes:— If the treatment was received by the Government servant at his residence under rule 3 of the Secretary of States Service (M.A.) Rules 1938 or rule 7 of the C.S. (M.A.) Rules 1944 give particulars of such treatment and attach a certificate from the authorised medical attendant as required by these rules.

2. यदि इलाज सरकारी अस्पताल के अलावा किसी और जगह हुआ है तो उसका आवश्यक विवरण दें और प्राधिकृत चिकित्सा-परिचायक का इस आशय का प्रमाण-पत्र दें कि 'अपेक्षित इलाज' की व्यवस्था किसी निकटतम सरकारी अस्पताल में नहीं हो सकती थी।

If treatment was received at a hospital other than a Government Hospital necessary details and the certificate of the authorised medical attendant that the reqd site treatment was not available in any nearest Government Hospital should be furnished.

III: विशेषज्ञ से परामर्श/CONSULTATION WITH SPECIALIST—

प्राधिकृत-चिकित्सा-परिचायक के अतिरिक्त किसी और विशेषज्ञ या चिकित्सा अधिकारी का परामर्श लेने के लिए दी गई फीस और नीचे लिखी वार्ते बतलाई जाएं/Fees paid to a specialist or a medical officer other than the authorised medical attendant indicating—

(क) उस विशेषज्ञ या चिकित्सा अधिकारी का नाम जिसका परामर्श लिया गया है और यह विशेषज्ञ या चिकित्सा-अधिकारी किस अस्पताल से संबंधित है।

(a) The name and designation of the specialist or medical officer consulted and the hospital to which attached.

(ख) कितनी बार और किन तारीखों को परामर्श लिया गया और हर परामर्श के लिए कितनी फीस दी गई?

(ब) Number and dates of consultations and the fees charged for each consultation.

(ग) वह परामर्श विशेष या चिकित्सा-अधिकारी के परामर्श कक्ष में लिया गया या, अस्पताल में अथवा रोगी के निवास पर।

(c) Whether consultation was held at the hospital, at the consulting room of the specialist or medical officer or at the residence of the patient.

(घ) कम विशेषज्ञ या चिकित्सा-अधिकारी की सलह प्राधिकृत चिकित्सा-परिचायक की द्वारा दी गई थी और क्या मान्य के मुख्य-प्रशासनिक-चिकित्सा अधिकारी की पूर्ण स्वीकृति इसके लिए प्राप्त कर ली गई थी। यदि हाँ तो इसके लिए प्रमाण-पत्र लगाएं।

(d) Whether the specialist or medical officer was consulted on the advice of the authorised medical attendant and the prior approval of the Chief Administrative Medical Officer of the State was obtained. If so, a certificate to that effect should be attached.

9. कुल कितनी धनराशि का दावा है/Total amount claimed

रु०/Rs. 4920.81

रु०/Rs. NIL

रु०/Rs. 4920.80

10.के लिया गया अग्रिम धन घटाकर/Less advance taken on

11. दावे की कुल रकम/Net amount claimed

12. संलग्न पत्रों की सूची/List of enclosures— 4 (Four)

Dr A. P. Pandey
CMC Hospital, Vellore.

3. 2. 2000

Referred case.

Yes

इस घोषणा पर सरकारी कर्मचारी हस्ताक्षर करें/DECLARATION TO BE SIGNED BY THE GOVERNMENT SERVANT

मैं घोषित करता हूं कि इस प्रार्थना-पत्र में दिया गया व्यापार मेरी जानकारी और विश्वास के अनुसार ठीक है और जिस व्यक्ति के कानपर चिकित्सा व्यवहार किए गए हैं, यह पूर्णतः मेरे कानपर आश्रित है। I hereby declare that the statements in the application are true to the best of my knowledge and belief and that the person for whom medical expenses were incurred is wholly dependent upon me.

तारीख/Date: 10-3-2000

सरकारी कर्मचारी के हस्ताक्षर और कार्यालय जिसमें वह कानपर है। Signature of the Government servant and office to which attached

MCPLP(FB) 44/2000/29-20,00,00

Atul
Anuradha

UNTEIGNED
OFFICE OF THE TREASURER
CHRISTIAN MEDICAL COLLEGE AND HOSPITAL, VELLORE - 632 004
Deputy Medical Superintendent CONSOLIDATED RECEIPT

Christian Medical College Hospital
Rt. VEN. NO. 6353

Date 5.2.2000

Received with thanks a sum of Rs. Rs. 1920.81/- in 15 (number) cash receipts
being the total amount of 15 (number) cash receipts
as per details overleaf towards Hospital Treatment Charges
charges of SHASHI BABA DEVI

Hosp. No: 55522-6

Rs. Rs. 1920.81/-

STAMP



Firm: LAW


for Treasurer

Dy. Medical Superintendent

*Atta
D
Advocate*

- 23 -
DETAILS OF RECEIPTS

Date	Rec. No.	Amount	Date	Rec. No.	Am.
4.2.2000	JK 4806	72.45	27.12.2000	RU 8398	3135.00
20.12.00	KP 7095	16.38	5.2.2000	TK 6541	100.00
1.7.2000	SQ 6407	40.98			4120.81
28.12.00	F 10914	50.00			
1.2.2000	JH 6190	50.00			
28.12.00	IV 5304	25.00			
19.12.2000	JA 5634	315.00			
29.12.2000	PK 6119	315.00			
3.2.2000	SS 9349	25.00			
5.2.2000	IV 5578	100.00			
1.2.2000	YE 0690	426.00			
1.2.2000	NP 5929	50.00			
1.2.2000	DS 6936	200.00			



 Adarsh



OUT PATIENT FEE

Name of the Patient SHASHI BALA DEVI
Firm URO I

BILL No. 2819

Hospital No. 555522-B

Your Reference No.	DEBIT		CREDIT	
	Rs.	P.	Rs.	P.
Consultation URO I	290	00		
Uro I	290	00		
Uroflowmetry	360	00		
Estimation of Residue	165	00		
Cytology Routine Smear	200	00		
Prof. Opinion	100	00		
Drugs	189	81		
ECG				
Clinical Pathology	140	00		
Microbiology	535	00		
Biochemistry	425	00		
General Pathology				
EEG				
X-Ray	1536	00		
Blood Bank				
Deputy Medical Superintendent				
Christian Medical College Hospital				
VELLORE - 632 004.				
Hospital Diet				
Registration Fee	200	00		
Certificate Fee	100	00		
Physio Therapy				
C.T. Scan / MRI Scan				
2 D. Echo				
Virology	450	00		
TOTAL	4920	81		
LESS : Amount Paid				4920 81
Net Amount Payable / Refundable				

Rupees Four thousand nine hundred twenty and paise eighty one only

Donations are exempt from Income Tax Under Section 80 (G)

Date 8/12/2000.

For TREASURER
CHRISTIAN MEDICAL COLLEGE AND HOSPITAL, VELLORE.

Asst
Asst
Asst

CHRISTIAN MEDICAL COLLEGE & HOSPITAL
VELLORE - 632 004

Certificate granted to SIVASHI BALA DEVI, 555522 B, Unot
EMPLOYED in the

CERTIFICATE 'A'

(To be completed in the case of patients who are not admitted to hospital for treatment)
(To be signed by the Medical Officer-in-charge of the case at the Hospital)

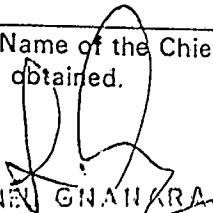
1. Dr. _____ hereby certify :-

- a) that the patient was Not admitted to hospital on my advice/on the advice of _____
- b) that I charged and received Rs. _____ for administering Intra-venous/intramuscular/ subcutaneous Injections on the _____ (dates to be given) at my consulting room/at the residence of the patient out of hospital hours.
- c) that the injections administered were / were not for immunising or prophylactic purposes.
- d) that the patient has been under treatment at the Christian Medical College & Hospital, Vellore and that the undermentioned medicines prescribed by me in this connection were essential for the recovery / prevention of serious deterioration in the condition of the patient. The medicines do not include proprietary preparations for which cheaper substances of equal therapeutic value are available nor preparations which are primarily foods, toilets or disinfectants.

Name of the Medicine	Price Rs. P.	Name of the Medicine	Price Rs. P.
OURAL	72 45		
Castor Oil	9 00		
Wysolone	7 38		
Canesten	33 48		
Nemocid	7 50		
	129 81		

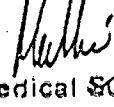
- e) that the patient is / was suffering from Fuc of Infected Hydrocephalus is / was under my treatment from _____
- f) that the patient is / was not given prenatal or postnatal treatment.
- g) that the x-ray laboratory tests etc, for which an expenditure of Rs. _____ was incurred were necessary and were undertaken on my advice at the Christian Medical College and Hospital, Vellore.
- h) that I referred the patient to Dr. _____ for Specialist consultation and that the necessary approval of the _____ (Name of the Chief Administrative Medical Officer for the State) as required under the rules was obtained.
- i) that the patient did not require / required hospitalisation.
- j) that the case was / was not one of prolonged treatment.

Date :


Signature and Designation of the Medical Officer
DEPARTMENT OF MEDICINE - I
Christian Medical College & Hospital
VELLORE - 632 004, TAMILNADU

Place : VELLORE-632 004

COUNTERSIGNED

Countersigned

Deputy Medical Superintendent
Christian Medical College Hospital
VELLORE - 632 004

Medical Superintendent
Christian Medical College and
Hospital, Vellore-632 004
SOUTH INDIA

-26-

DEPARTMENT OF UROLOGY
CHRISTIAN MEDICAL COLLEGE & HOSPITAL
VELLORE - 632 004, INDIA.

Dr. A.P. PANDEY, B.Sc., M.S., M.Ch., F.A.C.S.
Professor and Head
Padmshree (1984)
B.C. Roy Award (1987)
President's Gold Medal Urology (1998)



Telegrams : "MISSIONHOS" VELLORE
Telephone : (0416) 222102 / 223603
Fax : (0416) 232035 / 232103
E-mail : uro1@cmcvellore.ac.in
Consultation : By Appointment (Mon & Thurs)

February 3, 2000

Medical Report

Name: Mrs. Shashi Bala Devi
Hosp. No.: 565522B

INVESTIGATIONS:

Calcium	: 9.2mg%	Phos.	: 3 mg%
HIV/HbsAg	: Negative	Uric Acid	: 5.9mg%
Creatinine	: 1.1mg%		

Urine Micro:RBCs 1-2	Epith. Cells: Prt.
WBCs: 2-4	Casts/Crystals: Nil
Urine: Albumin: +	Sugar: : +++
24hr. urine protein: 226m/g 3760ml.	
Urine C/S: Contaminants.	

Uroflowmetry: Qmax: 47ml/sec Voided vol. : 701ml.
PVR: 108ml.

IVU: The right renal outline is not visualised. Left kidney measures 15cm in bipolar length and is normal in position and contour. Previous IVU done on 3.6.98 reviewed and it is suggestive of left PUJ obstruction. The present film appears similar to the 15min. film at the previous IVU.

Advice:

1. Normal fluids.
2. Avoid Analgesic and Nephrotoxic changes.
3. Diuretic Renogram after 1 year and if there is any obstruction consider for Endopyelotomy / Pyeloplasty.

Dr. A.P. Pandey

DR. PANDEY, A.P.
M.B. M.S. M.CH. F.A.C.S.
Prof & Head
C.M.C. Hospital, Vellore-632 004

After
JL
Date 10

No. 141 - 1 /99-SPB-II
GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF POSTS
Dak Bhawan, New Delhi - 110 001

Dated : 23rd March, 1999

To,

All CPMGs,
All PMGs
Controller of Foreign Mails, Mumbai.
Director, Postal Staff College, Ghaziabad.
Chief General Manager, Postal Life Insurance, New Delhi.
Director, Postal Life Insurance, Calcutta.
General Manager, Business Development Directorate, New Delhi.
All Directors, Postal Training Centres.

Subject : Rotational transfers policy guidelines for the year 1999-2000.

Sir,

I am directed to invite a reference to the D.O. letter No. 7-48/91-
FC(Post), dated 3rd September '98 from Joint Secretary & Financial Adviser,
Department of Posts , New Delhi regarding the economy measures to be
adopted to contain the expenditure.

2. Though there is no deviation in the policy to be adopted for the
rotational transfers for the financial year 1999-2000 compared to the policy
guidelines issued under this office letter No. 141-4/98-SPB-II dated
23.02.1998, in order to curb expenditure on rotational transfers especially
in the context of the need for effecting economy, it has been decided to
restrict transfers to the barest minimum during the year 1999-2000.
However, there will be no bar to transferring officials in all cadres including
gazetted cadres, from one office to another in the same station where no TA
expenditure is involved. Also there will be no bar to transferring officials in
all cadres, including gazetted cadres, from one place to another on
administrative reasons and in the interest of service.

3. In respect of officials manning single handed post offices also the
existing policy of rotational transfer should be implemented, taking every
care to keep the resultant expenditure to the minimum.

2/-

*Attest
Sd/-
Attest*

4. Heads of Circles/Regional Offices etc. are requested to take immediate action in the matter accordingly.
5. Receipt of this letter may please be acknowledged.
6. Hindi version will follow.

Yours faithfully,

R. Srinivasan

(R. Srinivasan)

Asstt. Director General (SPN)

Copy to:

All Staff Sections of the Directorate.
All recognised Unions/ Federations.

No P/38-4

dated 23-3-99

Copy to: 1. All Circle Secretaries from necessary action
2. Press

R. A. Pillai
(R. A. Pillai)
Genl. Secretary

Abdul
Ali Amrit

To

✓ The Chief Postmaster General, (Staff)
N.E.Circle: Shillong-793001.

(Through Sr. Superintendent of post offices, Shillong)

Sir,

Under standing that some posts of Assistants are lying vacant under your kind disposal in the office of Dy. Director (Accounts) Postal, Shillong and your honour is going to fill up such posts by calling willingness of postal Assistants from Meghalaya Division on deputation temporarily. I beg to offer my self as a candidate for one of the same. Necessary particulars in support of my candidature are furnished below:-

1.	Name	:- Shri Jagdish Tiwari
2.	Designation	:- Asstt. Postmaster G.P.O., Shillong
3.	Permanent/Temporary	:- Permanent
4.	Date of entry in the Deptt.	:- 01-09-1970
5.	Age	:- 52 years 5 Months.

Further I beg to intimate that I have been worked as postal Assistant in verious post offices in Meghalaya Division including Shillong G.P.O. paticularly Treasury, stamp Treasury, Sub-Account Despatch, and compilation of Sub Offices summery

I therefore pray to your honour to accept my prayer for allowing me to work as Assistant in the of Dy. Director Accounts (Postal), Shillong on deputation for which act of your kindness I shall remain ever grateful to you. Further I beg to inform that I will not claim any deputation allowance if I am selected for the post prayed for.

With best regards,

Yours faithfully,

Jagdish Tiwari
(Jagdish Tiwari)
Asstt. Postmaster,
Shillong G.P.O
Shillong

Copy to:-

Advance copy to Office of P.M.G, N.E.Cirle, Shillong



(Jagdish Tiwari)
Asstt. Postmaster
Shillong G.P.O.

Attended
by
B. S. G.

To

The Sr. Supdt. of Post Offices,
Meghalaya Division, Shillong.

Sub : Request for grant of T.A. Advance amounting of Rs.8,000/- (Rupees Eight Thousand) only in connection with treatment of my wife at Christian Medical College Hospital, Vellore.

Sir,

I beg to state that my wife is to go for Medical treatment at CMCH, Vellore along with one escort my son Sri. P.K. Tiwari as advised by Dr. A.P. Pandey, Department of Urology CMCH Vellore for Diuretic Renogram after 1 (One) year. (Copy enclosed) dt. 3.2.2000 for which I need T.A. Advance of Rs.8,000/- (Rupees Eight Thousand) only as detailed noted below :

Taxi fare from Banasree to M.T.C. 10×2 = Rs. 20/-

Shillong M.T.C. to Guwahati
Bus fare. 45×2 = Rs. 90/-

Guwahati to Katpadji 1st Class
train fare. 1900×2 = Rs.3,800/-

Katpati to Vellore CMCH Auto
fare. 45×2 = Rs. 90/-

Total
 Rs.8,000/-

(Rupees Eight Thousand) only

I therefore, request your honour to kindly grant me the same and oblige.

Yours faithfully,

Jagdish Tiwari
16/02/2001
(Jagdish Tiwari)
On leave
A.P.M. Shillong G.P.O.

...00000...

Attested
J.K.
K. K. Tiwari